

BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL
IN APPEAL NO. 10 OF 2016

COMPLIANCE REPORT ON BEHALF OF
CHHATTISGARH ENVIRONMENT CONSERVATION BOARD [CECB]
RESPONDENT NO. 3, 4 AND 5

1. In the instant matter appellant had challenged the extension of validity period of Environmental Clearance vide order dated 31.03.2016, passed by MoEF&CC, Respondent NO. 1 to M/s Chhattisgarh State Power Generation Company Ltd, Respondent NO. 6
2. The Hon'ble Tribunal was pleased to dispose of the matter vide its order dated 05.10.2017 stating that *"In view of our orders dated 04.07.2017 and 13.09.2017 no further directions are required to be issued in the matter. The compliances after due inspection shall be submitted before this Tribunal. The matter stands disposed of in the light of the two orders referred above. The compliance be submitted by Respondent NO. 6 & 7 on the next date of hearing. In the meanwhile, the Respondent No. 5 shall carry out an inspection to verify the steps taken in the light of the orders of the Tribunal by the Respondent NO. 6 & 7 and report the compliance."*
3. It is pertinent to mention that the Hon'ble Tribunal had noted in its order dated 13.09.2017, that 2 compliances are yet to be done by the Respondent No. 6 & 7. The order states as under :-

"It has been stated that all the compliance had been made except construction of concrete road of approximately 10 Kms length which is yet to be undertaken. The tender process for this road is in the final stage which is likely to take about a month and after that within next seven and eight months the road construction will be completed. It has also been stated that as against the 3,48,000 trees the Respondent Company has planted 1,83,000 trees and for the current year the target fixed for the plantation is 50,000. We direct that the plantation of 50,000 may be completed before 05.10.2017 with adequate protection and maintenance measures"

4. In compliance of the directions passed by the Hon'ble Principal Bench of the Tribunal vide its order dated 24.09.2018 and previous orders passed by the Central Bench, the Respondent no. 6 & 7 had carried out the plantation of 50,000 plants and CC Road construction was undertaken to be complied

by 15.01.2019. The copy of letter has been enclosed herewith as **Annexure R- 01.**

5. It is further stated that, the inspection of the unit was carried out from time to time by the officers of CECB, to monitor the progress of the work and to verify the compliances, i.e. construction of RCC road work and plantation. It was found that the RCC road construction work had been completed and 50,000 trees were also planted, as directed. The copy of inspection reports dated 06.08.2018, 25.09.2018 and 01.04.2019 has been enclosed as **Annexure R-02.**
6. The copy of the latest (as on 31.03.2021) point- wise compliance report of conditions stipulated in the Environmental clearance 05.02.2008 and 31.03.2016 and submitted to MoEF & CC has been enclosed herewith as **Annexure R-03.**
7. The Hon'ble Tribunal may kindly be pleased to take the compliance report on record.

Date : 13.09.2021

Submitted by CECB,



Through Counsel

Adv Parul Bhadoria



क्षेत्रीय कार्यालय,

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,

व्यापार विहार, पं. दीनदयाल उपाध्याय पार्क के पास, बिलासपुर (छ.ग.)

फोन नंबर : 07752 261172, ई मेल : cecb robilaspur@gmail.com

क्रमांक 3745 /क्षेका./छ.ग.प.सं.ग./2018
प्रति,

बिलासपुर, दिनांक 16/11/2018

सदस्य सचिव,
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
पर्यावास भवन, सेक्टर-19, अटल नगर,
रायपुर (छ.ग.)

विषय :- माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसीपल बेंच, नई दिल्ली द्वारा अपील क्रं. 10/2016 (cz) में M.A. No. 1001/2018, M.A. No. 1002/2018 & M.A. No. 1003/2018 जय गोपाल सोनी विरुद्ध यूनियन ऑफ इंडिया के संबंध में दिनांक 24.09.2018 को पारित आदेश के संबंध में।

संदर्भ :-
1. माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसीपल बेंच, नई दिल्ली द्वारा अपील क्रं. 10/2016 (cz) में M.A. No. 1001/2018, M.A. No. 1002/2018 & M.A. No. 1003/2018 जय गोपाल सोनी विरुद्ध यूनियन ऑफ इंडिया के संबंध में पारित आदेश दिनांक 24.09.2018।
2. इस कार्यालय का पत्र क्रमांक 2562 दिनांक 29.08.2018
3. इस कार्यालय का पत्र क्रमांक 3085 दिनांक 29.09.2018
4. मेसर्स छत्तीसगढ़ राज्य विद्युत उत्पादन कंपनी मर्यादित, 2x500 मेगावॉट मडवा-तेंदूभाटा, ताप विद्युत संयंत्र, ग्राम-मडवा, पोस्ट-सरखों, जिला-जांजगीर-चांपा (छ.ग.) का पत्र क्रं. 2304 दिनांक 25.09.2018 एवं 2641 दिनांक 30.10.2018

उपरोक्त विषयांतर्गत संदर्भित पत्रों के परिप्रेक्ष्य में लेख है कि माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसीपल बेंच, नई दिल्ली द्वारा अपील क्रं. 10/2016 (cz) में M.A. No. 1001/2018, M.A. No. 1002/2018 & M.A. No. 1003/2018 जय गोपाल सोनी विरुद्ध यूनियन ऑफ इंडिया के संबंध में दिनांक 24.09.2018 को पारित आदेश के परिपालन में मेसर्स छत्तीसगढ़ राज्य विद्युत उत्पादन कंपनी मर्यादित, 2x500 मेगावॉट मडवा-तेंदूभाटा, ताप विद्युत संयंत्र, ग्राम-मडवा, पोस्ट-सरखों, जिला-जांजगीर-चांपा (छ.ग.) द्वारा की जा रही कार्यवाही की जानकारी संदर्भित पत्र क्रं.-04 के माध्यम से कार्यालय को दी गई है। उक्त पत्र में उद्योग द्वारा आदेश के पालनार्थ दिनांक 04.08.2018 की स्थिति में 51,290 नग पौधे रोपित किये जाने एवं राष्ट्रीय राज्य मार्ग क्रमांक 200 से ताप विद्युत संयंत्र के गेट तक सीमेंट क्रांक्रिट रोड का निर्माण कार्य दिनांक 15.01.2019 तक पूर्ण कर लिये जाने की जानकारी दी गई है। उपरोक्तानुसार उद्योग से प्राप्त पत्र की छायाप्रति संलग्न कर कृपया प्रेषित है।

संलग्न:- उपरोक्तानुसार।

Add Sec/CE(I/C)ACE(R/L)
SE(B/M/S) / SSO/EE/CC
PRO / SO (A/C) / Stf. 0

MEMBER SECRETARY

क्षेत्रीय अधिकारी,

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,

बिलासपुर

CHHATTISGARH STATE POWER GENERATION CO. LTD.

छत्तीसगढ़ स्टेट पावर जनरेशन कंपनी लिमिटेड

(A Govt. of Chhattisgarh Undertaking)

(छत्तीसगढ़ शासन का एक उपक्रम)

CIN: U40108CT2003SGC015821

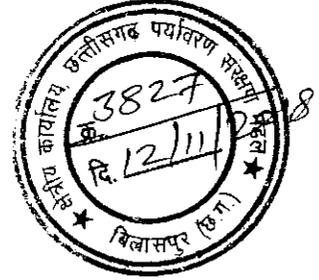


No. 15-01/C.E. (Gen)/ABVTPS/ 2641

Marwa, dt. 30-10-18

To,

✓ The Regional Officer,
Chhattisgarh Environment Conservation Board,
Near Pt. Deendayal Upadhyay Garden,
Bilaspur (C.G.).



Sub :- Hon'ble NGT order dtd 24.09.2018 - Compliance Report regarding.

Ref :- Your Letter No. 3085, Bilaspur, dtd 29.09.2018.

With reference to above, letter under reference has been received to this office on dtd. 29.10.2018. It is to intimate that the compliance of order passed by the Hon'ble NGT, Bhopal on dtd. 24.09.2018 has been complied for plantation of 50000 plants and CC road construction is under progress with scheduled completion target of 15.01.2019. Information in this regard has been also forwarded to your end vide T.O. letter No. 2304, Marwa, dtd 25.09.2018 and attached herewith for your ready reference.

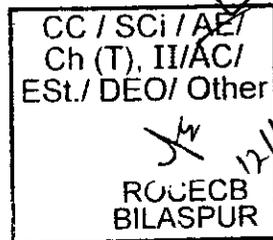
Encl. - As above.

Chief Engineer (Gen)

2x500 MW, ABVTPS, Marwa

Copy to :-

1. The Member Secretary, Chhattisgarh Environment Conservation Board, Paravash Bhawan, North Block, Sector-9, Naya Raipur (C.G.)
2. The Executive Director (O&M:Gen), CSPGCL, Raipur.
3. The Executive Director (PRG-I), CSPGCL, Raipur.
4. The Chief Chemist, 2x500 MW, ABVTPS, Marwa



Regd. Office: "Vidyut Sewa Bhavan", Dangania, Raipur (C.G.)

The Chief Engineer (Gen), 2x500 MW, Atal Bihari Vajpayee Thermal Power Station, Marwa, Janjgir-Champa (C.G.) 495668

Email : chiefengineermarwa@gmail.com web site : www.cspc.co.in

निरीक्षण प्रतिवेदन

संदर्भ

:- दिनांक 13.09.2017 एवं 05.10.2017 को माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल द्वारा अपील क्र. 10/2016 (CZ) जयगोपाल सोनी विरुद्ध यूनियन ऑफ इंडिया के संबंध में पारित आदेश के परिपालन बाबत।

उद्योग/परियोजना का नाम :- मेसर्स छत्तीसगढ़ राज्य विद्युत उत्पादक कंपनी मर्यादित, 2x500 मेगावाट मड़वा-तेंदूभाटा ताप विद्युत परियोजना, ग्राम-मड़वा, पोस्ट-सरखों, जिला-जांजगीर-चांपा (छ.ग.)

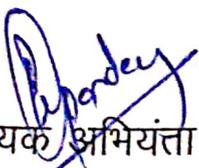
निरीक्षण दिनांक :- 06.08.2018

निरीक्षणकर्ता अधिकारी :- डॉ. एम. पी. मिश्र, मुख्य रसायनज्ञ
प्रमेन्द्र शेखर पाण्डेय, सहायक अभियंता

उपस्थित उद्योग प्रतिनिधि :- श्री जे. आर. वर्मा, वरिष्ठ रसायनज्ञ
श्री संजय झा, प्रबंधक (पर्यावरण)

निरीक्षण के दौरान पाई गई स्थिति :- 1. उद्योग द्वारा नेशनल हाईवे से मड़वा थर्मल पावर प्लांट तक सड़क निर्माण का कार्य दिनांक 16.05.2018 को प्रारंभ किया जाना एवं 15.01.2019 तक पूर्ण किया जाना बताया गया है। निरीक्षण के दौरान उक्त सड़क का निर्माण कार्य कराया जाना पाया गया।

2. माननीय एन.जी.टी. द्वारा उपरोक्त संदर्भित आदेश में दिनांक 05.10.2017 तक अतिरिक्त 50,000 नग वृक्षारोपण किये जाने हेतु उद्योग को निर्देशित किया गया, जिसके परिप्रेक्ष्य में उद्योग द्वारा दिनांक 04.08.2018 की अवधि में 51,290 नग वृक्षारोपण किये जाने की जानकारी इस कार्यालय को दी गई है।



सहायक अभियंता
छ.ग. पर्यावरण संरक्षण मंडल,
बिलासपुर



मुख्य रसायनज्ञ
छ.ग. पर्यावरण संरक्षण मंडल,
बिलासपुर

निरीक्षण प्रतिवेदन

संदर्भ

:- दिनांक 13.09.2017 एवं 05.10.2017 को माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल द्वारा अपील क्र. 10/2016 (CZ) जयगोपाल सोनी विरुद्ध यूनियन ऑफ इंडिया के संबंध में पारित आदेश एवं माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसीपल बेंच, नई दिल्ली द्वारा M.A. No. 1001/2018, 1002/2018 & 1003/2018 (अपील क्र. 10/2016 (CZ)) जयगोपाल सोनी विरुद्ध यूनियन ऑफ इंडिया के संबंध में पारित आदेश 23.07.2018 के परिपालन बाबत।

उद्योग/परियोजना का नाम

:- मेसर्स छत्तीसगढ़ राज्य विद्युत उत्पादक कंपनी मर्यादित, 2x500 मेगावाट मड़वा-तेंदूभाटा ताप विद्युत परियोजना, ग्राम-मड़वा, पोस्ट-सरखों, जिला-जांजगीर-चांपा (छ.ग.)

निरीक्षण दिनांक

:- 25.09.2018

निरीक्षणकर्ता अधिकारी

:- डॉ. अनीता सावंत, क्षेत्रीय अधिकारी
डॉ. एम. पी. मिश्र, मुख्य रसायनज्ञ

उपस्थित उद्योग प्रतिनिधि

:- श्री जे. आर. वर्मा, वरिष्ठ रसायनज्ञ
श्री संजय झा, प्रबंधक (पर्यावरण)

निरीक्षण के दौरान पाई गई स्थिति

- :- 1. उद्योग द्वारा नेशनल हाईवे से मड़वा थर्मल पावर प्लांट तक सड़क निर्माण का कार्य दिनांक 16.05.2018 को प्रारंभ किया जाना एवं 15.01.2019 तक पूर्ण किया जाना बताया गया है। निरीक्षण के दौरान उक्त सड़क का निर्माण कार्य कराया जाना पाया गया। लगभग 1 कि.मी. सड़क का एक तरफ (One-way) कांक्रीटीकरण कराया जाना पाया गया। शेष सड़क का कांक्रीटीकरण/निर्माण कार्य प्रगति पर होना पाया गया।
2. माननीय एन.जी.टी. द्वारा उपरोक्त संदर्भित आदेश में दिनांक 05.10.2017 तक अतिरिक्त 50,000 नग वृक्षारोपण किये जाने हेतु उद्योग को निर्देशित किया गया, जिसके परिप्रेक्ष्य में उद्योग द्वारा दिनांक 04.08.2018 की अवधि में 51,290 नग वृक्षारोपण किये जाने की जानकारी इस कार्यालय को दी गई है। निरीक्षण समय प्रबंधन द्वारा बताया गया कि किये गये वृक्षारोपण की संख्या की गणना थर्ड पार्टी से शीघ्र ही कराया जाना है।



मुख्य रसायनज्ञ
छ.ग. पर्यावरण संरक्षण मंडल,
बिलासपुर



क्षेत्रीय अधिकारी
छ.ग. पर्यावरण संरक्षण मंडल,
बिलासपुर

निरीक्षण प्रतिवेदन

- संदर्भ :- दिनांक 13.09.2017 एवं 05.10.2017 को माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल द्वारा अपील क्रमांक 10/2016 (CZ) जय गोपाल सोनी विरुद्ध यूनियन ऑफ इंडिया के संबंध में पारित आदेश एवं माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसीपल बेंच, नई दिल्ली द्वारा M.A.No.-1001/2018, 1002/2018 & 1003/2018 अपील क्रमांक 10/2016 (CZ) जय गोपाल सोनी विरुद्ध यूनियन ऑफ इंडिया के संबंध में पारित आदेश 05/10/2017 के परिपालन बाबत।
- उद्योग/परियोजना का नाम :- मेसर्स छत्तीसगढ़ स्टेट पॉवर जनरेशन कंपनी मर्यादित, 2x500 मेगावाट मड़वा तेन्दुभाठा, तहसील-जांजगीर, जिला -जांजगीर -चांपा (छ.ग.)
- निरीक्षण दिनांक :- 01.04.2019
- निरीक्षणकर्ता अधिकारी :- डॉ. एम.पी. मिश्रा (मुख्य रसायनज्ञ)
मनीष जायसवाल (सहायक अभियंता)
- उपरिष्ठत उद्योग प्रतिनिधि :- आर. के. तिवारी (मुख्य रसायनज्ञ)
- निरीक्षण के दौरान पाई गई स्थिति :- क्षेत्रीय अधिकारी के आदेशानुसार दिनांक 01.04.2019 को इस कार्यालय के अधिकारियों द्वारा उद्योग का निरीक्षण किया गया। निरीक्षण के दौरान पाई गई स्थिति :-
1. उद्योग से चांपा-बिलासपुर रोड तक सड़क का कांक्रीटीकरण कार्य पूरा होना पाया गया। जिसकी लंबाई लगभग 5 कि.मी. है एवं उद्योग के ऑफिस से लगभग 7 कि.मी. है।


मनीष जायसवाल
(सहायक अभियंता)


डॉ. एम.पी. मिश्रा
(मुख्य रसायनज्ञ)

HALF YEARLY COMPLIANCE REPORT AS ON 31.03.2021 REGARDING IMPLEMENTATION OF THE CONDITIONS STIPULATED IN ENVIRONMENTAL
CLEARANCE LETTER OF MoEF J-13011/13/2007-IA.II(T) DTD. 05.02.2008

S.No.	Terms & Conditions	Compliance Details
I.	No Land in excess of 508 ha. shall be acquired for any utilities/ facilities relating to this project.	For setting up 2x500 MW, MTTPS, Marwa, 486.47 ha. land has been utilized; hence, the condition is complied.
II.	Coal with ash content not exceeding 44% and sulphur not exceeding 0.4% shall be used.	In 2x500 MW, ABV, TPS, (previously MTTPS) the average ash content for period 01.10.2020 to 31.03.2021 in coal as fired is 41.9%. Average Sulphur content in coal samples of Marwa TPS is 0.41% (As Received Basis) as per analysis report of third Party
III.	Space provision shall be made for installation of FGD of requisite efficiency for removal of SO ₂ , if required at later stage.	Space provision has been made for installation of FGD.
IV.	A bi-flue stack of 275 m height with exit velocity of at least 22 m/s shall be provided with continuous online monitoring system.	Bi-flue stack of 275 meter height is in service with exit velocity of 22 m/s or more. Opacity meters and flue gas analyzers are in service of both the units for continuous online monitoring.
V.	High Efficiency ESP with 99.89% efficiency shall be installed so as to ensure that particulate emission do not exceed 100 mg/Nm ³ .	ESPs of both the units of ABV, TPS are in service with designed efficiency of 99.968%. Designed outlet dust concentration of electrostatic precipitator is well within the prescribed limit of EC condition.
VI.	Closed cycle cooling water system with Natural Draft Cooling Towers shall be provided.	Closed cycle Natural Draft Cooling Towers (NDCT) of 170 meter height each for both units are in service.
VII.	CoC not less than 5 shall be adopted.	Being complied.
VIII.	Treated effluents conforming to the prescribed standards shall be re-circulated and reused within the plant. No effluents shall be discharged outside the project boundary.	Effluent Treatment Plant (ETP) is in operation for maintaining zero discharge. Oily waste and process waste water are treated through ETP and treated water is reutilized for various purposes in the premise.
IX.	100% Fly ash shall be collected in dry form and its full utilization shall be achieved within 09 years in accordance with the Notification on fly ash utilization S.O. 763 (E) dtd 14th Sept 1999 and the amendments made therein from time to time.	100% fly ash is being collected in dry form and ABV, TPS, CSPGCL has prepared the action plan to achieve the MoEF target. Best possible efforts are being practiced for maximum dry ash utilization.
X.	The unutilized fly ash shall be disposed in the ash pond through HCSD system and unutilized bottom ash through medium slurry mode. Ash pond shall be lined with clay lining.	Unutilized fly ash is being disposed in to Ash Pond with 3 No. HCSD pumps and Bottom ash is being disposed with 12 No. ash slurry disposal pumps. Clay lining has been done in the Ash Ponds.

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XI.	Rainwater harvesting shall be practiced.	Installation of Rain Water Harvesting System has been completed in CSPGCL colony and main building of this Power House.
XII.	Regular monitoring of ground water quality including heavy metals shall be undertaken around ash dyke and project area to ascertain the change in water quality due to leaching of contaminants, if any, from ash disposal area. Periodic report shall be submitted to the Regional Office at Bhopal.	As per EC condition, ground water samples are being analyzed and analysis reports are submitted to Regional Office, MoEF, Nagpur.
XIII.	Leq of Noise level shall be limited to 75 dBA and regular maintenance of equipments should be undertaken. For people working in high noise areas, personal protection devices should be provided.	Regular monitoring of noise level is being done. To take care of high sound level at some places and to minimize its ill effect, locations have been identified and marked distinctly and displayed with clear caution to use PPE, when working in that area. As per requirement; acoustic enclosures have been provided around the machine, sound proof chambers have also been provided for working staff. Enclosures of Turbines have been provided to control the noise level and personal protective equipments have been provided to personnel. Instruction are displayed at high noise area for awareness to workers.
XIV.	First Aid and sanitation arrangement shall be made for drivers and other construction workers during the construction phase.	Occupational Health Centre is functional inside the Power Plant. First Aid boxes are made available in all the operation & maintenance sites. Sanitary arrangement for drivers and other workers have been made inside the Power House.
XV.	Green belt shall be developed around the plant boundary with tree density around 1500-2000 trees per ha covering at least 174 ha area.	Total 2,93,798 plants have been planted by this TPS till 31.03.2021 out of which 10000 plant have been planted in the year 2020-21 .Plantation target has been achieved as per EC compliance.
XVI.	Regular monitoring of air quality shall be carried out in and around the plant boundary and record to be maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with State Pollution Control Board. Periodic reports shall be submitted to the Regional Office of this Ministry at Bhopal.	Ambient air quality levels are being monitored regularly in Power House premise in all the four directions of the stack on daily basis. Air quality is also being monitored in CSPGCL residential colony, nearby villages of Power House & ash dyke area. Reports are being submitted to Chhattisgarh Environment Conservation Board/CPCB/MoEF.
XVII.	Dust Extraction and suppression system with water sprinklers shall be provided for controlling the fugitive dust during coal transportation, in coal storage & handling area and other vulnerable areas of the plant.	04 No. dust extraction system, 06 No. dust suppression system and 06 No. dust suppression system with dry fog are in operation at CHP area. Water sprinkling system to control fugitive dust in coal unloading, handling & storage areas are also in operation.

XVIII.	The project proponent shall advertise in at least two local news papers widely circulated in the region around the project, informing that project has been accorded EC and copies of clearance letter available with C.E.C.B.	Complied.
XIX.	A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.	Environmental Management Cell has been established with posting of Environment Expert having qualification in Environment Science for Marwa Thermal Power Station.
XX.	Half yearly report on status of implementation of stipulated conditions and environmental safeguards shall be submitted to this Ministry, the Regional Office and the CPCB/SPCB.	Half yearly report with updated status of EC condition is being submitted to Regional Office, MoEF, Nagpur and CPCB/CECB on regular basis.
XXI.	Regional Office, of the MoEF at Bhopal will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment report and Environment Management plan along with the other information submitted from time to time shall be forwarded to Regional office for their use during monitoring.	Earlier half yearly reports were submitted to Regional Office, MoEF&CC, Nagpur. However Regional Office, West Central Regional MoEF&CC, Nagpur has directed this TPS vide e-mail, dtd.28.04.2021 to make all future correspondences related to MoEF&CC to Integrated Regional Office MoEF&CC, Raipur, which is being complied.
XXII.	Allotment of separate fund for implementation of Environmental protection measures.	As per MoEF&CC environment clearance letter, Rs. 169.78 Crore was to be earmarked for Environment Protection. However, during project implementation CSPGCL has earmarked Rs 527.71 crore for Environmental safeguards.
XXIII.	Full cooperation shall be extended to Scientists/officers from the Ministry/Regional office during monitoring of environmental status.	Agreed.



Asst. Manager (Env.)
2X500 MW, ABVTPS, Marwa

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HALF YEARLY COMPLIANCE REPORT AS ON 31.03.2021 REGARDING IMPLEMENTATION OF THE CONDITIONS STIPULATED IN ENVIRONMENTALEXTENSION OF VALIDITY OF ENVIRONMENTAL CLEARANCE VIDE LETTER No. MoEF J-13011/13/2007-IA.II (T) Dtd. 31.03.2016

S.No.	Additional Condition	Compliance Status
I.	The standards stipulated by the Ministry vide Notification dated 07.12.2015 for Thermal Power Plants shall be duly complied.	(i) ESPs are in service in both the units of this Power Plant and PM emission level is well within the prescribed limit. (ii) Vide CPCB letter No. B-33014/07/2017-18/IPC-II/TPP/15852, dtd. 11.12.2017 directives have been issued for Marwa TPS to install FGD for Unit No.-1 & 2 by 30.06.2021 and 31.03.2021 respectively. Vide letter No-03-04/FGD/T-59/529, Raipur dtd.25.10.2019 NIT has been issue for FGD installation, but due to change in source of coal to be supplied, existing bid has been cancelled and fresh draft DPR has been submitted by M/s NTPC for procurement process of FGD installation in ABVTPS, Marwa.
II.	Harnessing solar power within the premises of the plant particularly at available roof tops shall be carried out and status of implementation including actual generation of solar power shall be submitted along with half-yearly monitoring report.	Administrative approval has been obtained for further process of procurement of roof top solar panel and it is expected to install by 03.10.2021.
III.	A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute and results thereof analyzed every two year and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.	Radioactivity analysis of coal got done from M/s Board of Radiation & Isotope Technology (Dept. of Atomic Energy, Govt. of India), Navi Mumbai and heavy metal analysis got done by M/s Vardan Enviro Labs, Jaipur.
IV.	Fugitive emissions shall be controlled to prevent impact on agricultural or non- agricultural land. In case of any proven damage to agricultural land/crop, necessary compensation shall be paid by the PP.	Dust extraction & suppression system are in service and EC (dtd 05.02.2008) condition No. xvii is being complied. Apart from this water sprinkling and plantation have been done to arrest & mitigate fugitive dust.
V.	Monitoring of surface water quantity and quality shall also be regularly conducted and records maintained. The monitored data shall be submitted to the Ministry regularly. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall also be undertaken and results/findings submitted along with half yearly monitoring report.	(1) Surface and ground water quality monitoring is being done for standard and additional parameters and reports are being submitted on regular basis. Last sampling was done on 31.03.2021. (2) Being zero discharge TPS, no discharge is sent out of the Plant. (3) Surface water quantity of nearby nallah is being monitored. (4) Heavy metals in ground water samples are being monitored and analysis reports are being submitted to Regional Office, MoEF, Nagpur on regular basis.

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VI.	No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up/operation of the power plant.	No water bodies including natural drainage system in the area has been disturbed due to activities associated with the setting up/operation of the Marwa Power Plant.
VII.	No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with the State Pollution Control Board.	Presently, No mine is being used by ABVTPS, Marwa.
VIII.	Green belt shall also be developed around the Ash Pond over and above the Green Belt around the plant boundary.	10684 plants have been planted around ash dyke to till date.
IX.	An Environmental Cell comprising of at least one expert in environmental science/ engineering, ecology, occupational health and social science, shall be created preferably at the project site itself and shall be headed by an officer of appropriate superiority and qualification. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/ mitigation measures.	Environmental Management Cell has been established for Marwa Thermal Power Station with posting of Environment Expert having qualification in Environment Science.
X.	The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the conditions stipulated in this clearance letter and other applicable environmental laws and regulations.	Corporate Environment Policy has been formulated and responsibility has been delegated to officers at all levels pertaining to Pollution Control systems and the policy has been circulated to all concerned vide letter No.15-01/ED (Gen.)/MTTPP/1191 dtd.19.05.2017 with endorsement to Regional office (WCZ), MoEF, Nagpur also.
XI.	CSR schemes identified based on need based assessment shall be implemented in consultation with the village Panchayat and the District Administration starting from the development of project itself. As part of CSR prior identification of local employable youth and eventual employment in the project after imparting relevant training shall be also undertaken. Company shall provide separate budget for community development activities and income generating programmes.	CSR works in the affected villages are taken up as per directives of the District Collector, Janjgir in consultation with the PAPs/Gram Panchayats. Work to the tune of Rs. 261.58 lacs have been executed by CSPGCL and fund worth Rs 889.47 lacs have been provided to the Collector for execution of CSR works. Thus an expenditure of Rs 1151.05 lacs has been done so far on CSR activities upto 31.03.2021 (2009 to upto 21.03.2021). CSPGCL is committed to execute / fund for CSR activities as per directives of district administration in future also.

XII.	For proper and periodic monitoring of CSR activities, a CSR committee or a Social Audit committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.	Most of the CSR activities of CSPGCL are being carried out/decided through the District Administration and required funds are provided by CSPGCL to District Administration. As per the scope of work stipulated in the EC condition, CSPGCL has signed a MOU on 23.08.2017 with Guru Ghasidas Vishvidyalaya (GGV), Bilaspur, a Central University for proper monitoring and evaluation of CSR works being undertaken by Marwa TPS. Also under the MoU, CSPGCL and GGV shall identify need based activities for Project affected villages/area for future CSR works in consultation with District Administration. CSR Audit has been carried out by Guru Ghasidas Vishvidyalaya (GGV), Bilaspur and submitted draft audit report to ABVTPS, Marwa.
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Asst. Manager (Env.)
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